

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,  
PART III, SECTION 4

**TELECOMMUNICATION MOBILE NUMBER PORTABILITY (SECOND  
AMENDMENT) REGULATIONS, 2010**

**(05 of 2010)**

**TELECOM REGULATORY AUTHORITY OF INDIA**

NOTIFICATION

New Delhi, the 24<sup>th</sup> November, 2010

No. 116-1/2010-MN ----- In exercise of the powers conferred by sub-section (1) of section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations to amend the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), namely:-

1. (1) These regulations may be called the Telecommunication Mobile Number Portability (Second Amendment) Regulations, 2010,
- (2) They shall come into force from the date of their publication in the official Gazette
- (3) In sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), (hereinafter referred to as the principal regulations) for clause (b), the following clause shall be substituted, namely:-

"(b) Regulations 6, 7, 8, 9, 10, 11, 12 and 13 of these regulations shall come into force in Haryana service areas on the 25<sup>th</sup> November, 2010:

Provided that regulations 6, 7, 8, 9, 10, 11, 12 and 13 of these regulations shall come into force in different service areas, as may be specified by direction issued by the Authority, from time to time.

2. In regulation 10 of the principal regulations, for the words "twenty four hours", wherever appearing, the words "four working days" shall be substituted;

(Sudhir Gupta)  
Principal Advisor (Mobile Network)

Note1: The principal regulations were published in the Gazette of India, Extraordinary, part III, Section 4 vide notification No. 116-4/2009-MN (Vol. II) dated 23<sup>rd</sup> Sept. 2009 and amended vide:

(i) Notification no. 116-1/2010 dated 28th January, 2010 (1 of 2010)

Note2: The Explanatory Memorandum explains the objects and reasons of these regulations

## Explanatory Memorandum

The Telecom Regulatory Authority of India issued the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) dated 23<sup>rd</sup> September, 2009 laying down the basic business process framework for implementation of mobile number portability in the country. Regulations 6,7,8,9,10,11,12 and 13 of these regulations were required to be implemented on 31<sup>st</sup> December, 2009.

2. The Government extended the time for implementation of these regulations from 31<sup>st</sup> December, 2009 to 31<sup>st</sup> March, 2010, for all circles considering the preparedness of operators at that time. Accordingly, TRAI issued the Telecommunications Mobile Number Portability (Amendment) Regulations, 2010 (1 of 2010) dated 28<sup>th</sup> January 2010. However, due to the non-preparedness of the Telecom Service Providers, DoT further extended the timeframe for implementation of MNP from time to time.

3. Recently Government has announced that the MNP services would start in Haryana Licensed Service Area on 25<sup>th</sup> November 2010. This has necessitated amending the regulations.

4. The modification in the timelines (from 24 hrs to 4 working days) for Donor operator in the regulation 10 of the principal regulations has been necessitated due to the request by DoT citing security reasons. With this amendment to the principal Regulation, the maximum time period for porting would become seven working days except in Jammu & Kashmir, Assam and North East licenced service areas, wherein it would be 15 working days.